

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT – 1**

ITEM No.101 - C.P.(IB)/239(AHM)2023

With

ITEM No. 102 – IA/527(AHM)2024

In

C.P.(IB)/239(AHM)2023

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Drip Capital Inc.

.....Applicant

V/s

Banwari Enterprises Private Limited

.....Respondent

**Order delivered on: 09/05/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Vinay Bairagra, Advocate

For the Respondent : Mr. Chaitanya Patel, Advocate

**ORDER**

**IA/527(AHM)2024**

This is an application filed by the Applicant under Rule 11 of the NCLT Rules, 2016 for condonation of delay of 17 days in filing the additional affidavit dated 15.03.2024 which was required to be filed in terms of the order dated 16.02.2024 to which the counter reply by the Respondent has already filed.

In view of the above, delay is hereby condoned and additional affidavit filed by the Applicant is taken on record.

Accordingly, **IA/527(AHM)2024** stands disposed off.

**C.P.(IB)/239(AHM)2023**

Learned Counsel for the Financial Creditor seeks opportunity to place on record the entire sale transaction qua the entire bills of lading of the all the invoices along with the proof of sale consideration money received from the buyer by way of an additional affidavit with advance copy to the opposite counsel within a period of two weeks.

Learned Counsel for the respondent is given opportunity to counter the same by additional affidavit within 10 days from the date of receipt of copy of additional affidavit from the applicant.

Re-list on 21.06.2024.

**-Sd-**  
**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**